

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-129(PB)/2017

IN THE MATTER OF:

The State Government of MaharashtraPetitioner
v.
Swayam Realtors & Traders Ltd. & Ors.Respondents

SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 03.10.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

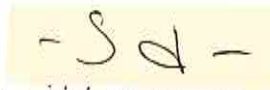
Ms. DEEPA KRISHAN
Hon'ble Member (T)

For the Petitioner(s) :
For the Respondent(s) :

ORDER

Mr. Chitale, learned Senior Counsel for the petitioner states that the High Court of Delhi has decided the matter but the order is not readily available.

Accordingly, the matter is fixed for hearing on 11th October, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

03.10.2017
V. Sethi